

Regarding unaccounted money recovered from a court judge

KUMARI SUDHA R. (MAYILADUTHURAI): Sir, thank you very much for giving me an opportunity to raise an important issue today.

Sacks of half-burnt currency bundles were found on the residential premises of Justice Yashwant Varma, the second senior-most judge of Delhi High Court on 14th March. Though, the matter came to the notice of the Delhi High Court Chief Justice on 15th March, it came to the public knowledge only after a week when an English daily published it. There have been curious developments since then.

The Fire Service and the Delhi Police report to the Union Home Minister. When did he come to know about it? Why did he keep silent even though the Parliament was in Session? Why did he keep silent even though Parliament was in Session? Why did the Delhi Fire Service Chief make a statement that not a penny was seized? Was it because of the judge? Was it a statement made with the knowledge and consent of the Union Minister?

HON. CHAIRPERSON: Madam, you have already made your point. Please conclude.

KUMARI SUDHA R.: In an unprecedented move, the Supreme Court uploaded the videos and pictures of the burnt currency notes on its official website. On whose instruction did the National Informatics Centre, which is managing the Supreme Court website, publish the videos and photos?